

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.162/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021**

Name of the Company: TCI Freight  
V/s  
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER  
(through video conferencing)**

Advocate, Mr. Mandeep Singh appeared on behalf of the Petitioner.

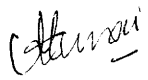
Advocate, Mr. Jaimin Dave appeared on behalf of Respondent.

Both sides submitted that the matter needs physical hearing as there are voluminous documents. Hence, the matter is adjourned.

List the matter on 17.03.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 4th day of February, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**